

presence in connection with the disciplinary proceedings initiated against them, the Corporation has not considered it administratively feasible to transfer them en-masse out of the region.

Water Supply in South Delhi Areas

1665. SHRI BHEEKHABHAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that no water supply line is being maintained for the residents of various localities like Kalkaji, Chittaranjan Park, Madangir and Chirag Delhi in South Delhi areas;

(b) if so, what steps are proposed to be taken to maintain a regularly constant line of water supply to the above localities;

(c) whether the Government will lay a statement containing the quantity of water supply to each colony for the last three years;

(d) whether any efforts have been made by the Government to augment the supply position; and

(e) whether Government have constructed any overhead tank, water storage tank or devised any contrivance to boost up water supply?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir.

(b) Does not arise. However, attention is invited to the reply given to parts (d) and (e) of the Question.

(c) The Delhi Water Supply & Sewage Disposal Undertaking has informed that no record of water supplied to individual colonies is maintained. However, the approximate quantity of water supplied to the 4 colonies mentioned in part (a) of the question would be as follows:—

(i) Chitranjan Park	0.6 MGD
	(Million gallons per day)

(ii) Kalkaji	0.6 MGD
(iii) Madangir	0.2 MGD
(iv) Chirag Delhi	0.3 MGD

(d) and (e). The Undertaking has reported that the new 100 MGD water treatment plant being set up at Shahdara and newly sunk Ranney Wells are primarily meant to cater to the needs of the people residing in South Delhi and Shahdara. The Undertaking has further stated that for the distribution of water in South Delhi from the 100 MGD Water Treatment Plant at Shahdara, a scheme has been prepared and is under execution. This scheme includes construction of underground tanks and a booster pumping station at Kailash and laying of pumping mains to various areas. Under this scheme, an overhead tank is also proposed to be constructed for augmenting water supply to Madangir, Dakshinpuri and Govt. offices of Institutional Areas nearby being developed by the Central Public Works Department.

D. A. formula for employees of FCI

1666. SHRI BHEEKHABHAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the wages of FCI employees have not been revised since 1st January, 1973;

(b) if so, the reasons thereof;

(c) whether it is also a fact that there is a widespread disparity among various public undertakings like Food Corporation of India, Fertilizer Corporation of India, DESU as far as period of wages settlement, cost of settlement and DA patterns are concerned; and

(d) the reasons for offering less benefits to the employees of Food Corporation of India and the latest position of negotiations on this DA formula?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI

KAMLA KUMARI: (a) and (b). The Food Corporation of India is, with marginal differences, following Central Government pay scales and D. A. pattern as evolved by Government in relation to Central Government employees. Accordingly the pay scales and fringe benefits of the F. C. I. employees were revised with effect from 1-1-1973 i.e. the date from which the pay scales of the Central Government employees were revised in pursuance of the Pay Commission recommendations. There has been no revision of pay scales thereafter in respect of employees of Central Government and the Food Corporation of India.

(c) The pay structure in F. C. I. is closely linked with that of the Central Government alongwith the Central Government Dearness Allowance pattern. There has been no negotiated wage settlement with the employees in the case of Food Corporation of India.

(d) Some of the staff unions of the Corporation who have demanded the revision of pay scales have expressed their willingness to accept Industrial D. A. pattern. The demands are under consideration of the management of the Corporation and discussions are being held to ascertain whether the employees will be willing to switch over to Industrial D. A. pattern.

Nomination of SC and ST directors on the Board of undertaking under his Ministry

1667. **SHRI BHEEKHABHAI:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the names of Public Sector Undertakings and its subsidiaries under the administrative control of the Ministry on which the non-official Directors/part-time Directors on the Boards of these Undertakings are to be nominated;

(b) the date from which these Boards have been constituted and when their present term is expiring;

(c) whether it is a fact that no representation to SC and ST has been given for nomination as non-official Directors/Part-time Directors on the Boards of these Undertakings; if so, the reasons therefor; and

(d) whether necessary instruction will be issued to all Public Sector Undertakings and its subsidiaries to nominate at least one person belonging to SC and ST on all Boards of these Undertakings as non-official Director/part-time Director?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The three public sector undertakings functioning under the administrative control of my Ministry are (i) National Buildings Construction Corporation Ltd (ii) Hindustan Prefab Limited & (iii) Housing and Urban Development Corporation Limited.

Their existing Boards of Directors were constituted in:

NBCC Ltd. . December, 1980

H.P. Ltd. . April, 1980

HUDCO Ltd. . March, 1981

Their terms would expire in (NBCC Ltd.) December, 1982, (HPL) April, 1983 and (HUDCO) December, 1983 respectively.

(c) and (d). The policy of the Government is to appoint to the Boards of Public Enterprises members of proven ability having faith in the public sector from Industry, Commerce, Administration, trade union etc, without consideration of caste, creed, community or religion. There is no reservation of posts for Directors—full time or part-time-for Scheduled Castes/Scheduled Tribes. Since the Board of Directors is constituted by the administrative Ministry, the question of issuing instructions to the Public Sector Undertakings does not arise.